

Vigilance Cases Pending in U.P. Region

3879. Shri Sarjoo Pandey:
Shri Ishaq Samhall:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the number and nature of vigilance cases pending against the officers in U.P. Regional Office of the Rehabilitation Department at Lucknow;

(b) the number and nature of Police and C.I.D. cases pending against the Officers of the said Office; and

(c) the action taken or proposed to be taken against the defaulting officers?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra):

(a) Five (5).

(i) Destruction of documents	1
(ii) Unauthorised transfer of evacuee properties	3
(iii) Fraudulent issue of sale certificate	1
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(b) 7 S.P.E./C.I.D. cases. These cases relate to alleged irregular disbursement/adjustment of compensation, disposal of properties in a fraudulent manner, and forgery.

(c) As regards 5 cases mentioned against (a), charge sheets have been served on the defaulting officer/officials and the enquiries are in progress. Of the 7 S.P.E./C.I.D. cases stated against (b), prosecution has been launched by the S.P.E. in one case in the competent Court and the case is *sub-judice*. In the remaining 6 cases, the investigations are in progress.

Quasi-Permanent Status of Rehabilitation Department Employees

3880. Shri Sarjoo Pandey:
Shri Ishaq Samhall:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the number of employees working in the U.P. Regional Office,

Lucknow of the Rehabilitation Department;

(b) the number of employees who have been granted quasi-permanent status;

(c) the number of employees who have not been granted this status and the reasons therefor;

(d) the number of cases in which quasi-permanent status was once granted and then withdrawn; and

(e) the circumstance, rules and instructions on the basis of which this status has been withdrawn?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra):

(a) 101.

(b) 83.

(c) Eighteen (18).

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(d) One.

(e) The official concerned was wrongly declared quasi-permanent in the grade of post which he held in another office prior to his appointment in the office of the Regional Settlement Commissioner, Lucknow. His Quasi-permanent status in that grade was cancelled in consultation with the Ministry of Home Affairs. He has since been declared quasi-permanent in the post in higher grade to which he was appointed in the office of the Regional Settlement Commissioner, Lucknow under the provisions of Central Civil Services (Temporary Service) Rules.

भारत में देवीकीर्ण का निर्वाचन

3881. श्री महाशय सिंह कुशवर्मा:
क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में तीसरी बीजका प्रथम में प्रति वर्ष कितने देवीकीर्ण चुनने जाते हैं तथा कीर्ण संवर्धन योजना के अन्तर्गत